

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.05/81 DATED 30.05.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 05/81 dated 30.05.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Dy. I.A.	MOS
4.	Shri K.S. Sodhi, AD(ME)	MSME
5.	Shri Saurabh Ranjan, Scientist 'B'	DEITY
6.	Baljit Singh, DDG	DGFT
7.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.5/81 dated 30.05.2017 are confirmed by the Members.

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No.: 1/25/81-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00596/AM17/	RLA File :05/23/040/00383/AM12/	Lic.No/Date: 0510313434 04.01.2012	Defer Date: 11.07.2017
Decision :NC observed that DeitY has sought certain information vide letter No.17(19)/2017-IPHW dated 15.05.2017 seeking certain information (copy enclosed). The case stands deferred to 11.07.2017.			

Case No.: 5/5/81-ALC2/2017	Party Name: JENSONS INTERNATIONAL	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00111/AM18/	RLA File :05/23/040/00498/AM13/	Lic.No/Date: 0510347578 27.02.2013	
Decision :NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/2 dated 30 /05/2017 as under : 1. Words “containing 100000 Kgs. of Stainless Steel Grade 201” may be suffixed with the description of export item. 2. Words “ of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 110000 Kgs. as 1.10 Kgs./Kg. content in export item. RA may take suitable consequential action accordingly.			

Case No.: 2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date: 0810120617 30.04.2013	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date: 3210063581 29.05.2013	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			


VINOD KUMAR KASHYAP
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi


बलजीत सिंह /BALJIT SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011

Case No.:9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	Defer Date: 11.07.2017
5	Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to send a final reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case otherwise it will be presumed that no ratification required in this case. The case stands deferred to 11.07.2017.		

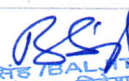
Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 11.07.2017
6	Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. Reply of the firm not received. NC decided to send a reminder and defer the case. The case stands deferred to 11.07.2017.		

Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 11.07.2017
7	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.		

Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 11.07.2017
8	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.		

Case No.:4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:5/81-ALC2/2017	Status: Deferred
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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
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 Udyog Bhawan, New Delhi-110011

		30.05.2017	
HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

10	Case No.: 24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

11	Case No.: 86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

12	Case No.: 29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 11.07.2017
Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. Reply of the firm not received. NC decided to send a reminder and defer the case.				
The case stands deferred to 11.07.2017.				

13	Case No.: 3/23/81-ALC2/2015	Party Name:ANAND TEKNO AIDS ENGINEERING INDIA LTD.	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 11.07.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 11.07.2017.

14	Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.07.2017.			

15	Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.07.2017.			

16	Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.07.2017.			

17	Case No.:3/25/81-ALC2/2016	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00598/AM17/	RLA File :07/24/040/00370/AM15/	Lic.No/Date:0710107425 14.01.2015	Defer Date: 11.07.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 followed with reminder dated 19.05.2017 seeking certain information.			
	The case stands deferred to 11.07.2017.			

18	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:5/81-ALC2/2017	Status: Deferred
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		30.05.2017	
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 11.07.2017
19	Decision : NC observed that application for the above AA has been referred to MNRE for comments. MNRE was reminded to expedite the case.NC decided to await their comments and defer the case.		
	The case stands deferred to 11.07.2017.		

20	Case No.:20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.				

Case No.:37/8/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date: 11.07.2017

21 **Decision :** NC observed that DIPP deficiency letter sent to firm on 16.01.2017 followed with reminder dated 19.05.2017 seeking certain information. NC decided to await reply and defer the case.

The case stands deferred to 11.07.2017.

Case No.: 44/8/81-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 11.07.2017
22			

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

23	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

24	Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

25	Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

26	Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 11.07.2017
Decision : NC observed that reply of the firm for the deficiency letter has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

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उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi-110011

27	Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date: 2210015383 18.12.2015	Defer Date: 11.07.2017
Decision : NC observed that reply of the firm for the deficiency letter has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

28	Case No.:10/7/81-ALC2/2016	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date: 0310801730 12.01.2016	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 followed with reminder dated 19.05.2017 seeking certain information. NC decided to await reply and defer the case. The case stands deferred to 11.07.2017.				

29	Case No.:3/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date: 0410161615 17.02.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

30	Case No.:5/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date: 0410161616 17.02.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

31	Case No.:25/7/81-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Approved
	HQ File	RLA File	Lic.No/Date: 0310802700	

:01/81/050/00127/AM17/	:03/95/040/00829/AM16/	18.02.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No.2(10)/2016-TD dated 08.05.2017 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic- Vol.II.No/Date:0810137489 22.03.2016	Defer Date: 11.07.2017
32	Decision : NC observed that hard copy of the application not received from RA, Ahmedabad. NC decided to send a final reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case otherwise it will be presumed that no ratification required in this case.		
The case stands deferred to 11.07.2017.			

	Case No.:4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
33	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 11.07.2017.			

Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 11.07.2017
34	Decision : NC observed that MOS deficiency letter sent to firm and reminded on 19.05.2017 for filing of the reply. NC decided await their reply and defer the case.		
	The case stands deferred to 11.07.2017.		

Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 11.07.2017
35	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC		

decided to await their comments and defer the case.

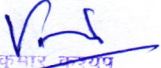
The case stands deferred to 11.07.2017.

Case No.: 16/10/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date:0510398617 25.05.2016	Defer Date: 11.07.2017
36 Decision : NC observed that reply of the firm has been referred to DHI for comments. Representative DHI informed that copy of the reply not received. NC decided to forward a copy of the reply of the firm to TA and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.: 49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 11.07.2017
37 Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.: 51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 11.07.2017
38 Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.: 6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date: 11.07.2017
39 Decision : NC observed that DHI deficiency letter send to firm seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.			
The case stands deferred to 11.07.2017.			


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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 11.07.2017
40 Decision : NC observed that MOS deficiency letter sent to firm on 14.2.2017 seeking certain information followed with reminder dated 21.03.2017. NC decided await their reply and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:24/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00209/AM17/	RLA File :03/95/040/00192/AM17/	Lic.No/Date:0310805410 13.06.2016	
41 Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No.2(10)/2016-TD dated 08.05.2017 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 11.07.2017
42 Decision : NC observed that MOS deficiency letter sent to firm on 20.10.2016 seeking certain information. Firm requested for extension of time by 5-6 six months. NC decided to send a reminder and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00532/AM17/	RLA File :02/24/040/00061/AM17/	Lic.No/Date:0210206784 24.06.2016	Defer Date: 11.07.2017
43 Decision : NC observed that reply of the firm received and same is being sent to DIPP for comments and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:1/13/81-ALC2/2016	Party Name:ORION METAL POWDER PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
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विनीत कुमार कश्यप
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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

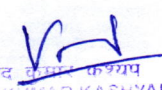
HQ File :01/81/050/00236/AM17/	RLA File :02/24/040/00063/AM17/	Lic.No/Date:0210206848 20.07.2016	Defer Date: 11.07.2017
Decision : NC observed that MSME deficiency letter sent to firm on 12.01.2017 and no reply received from the firm. NC decided to send a reminder and defer the case.			
The case stands deferred to 11.07.2017.			

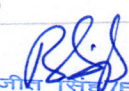
Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 11.07.2017
45	Decision : NC observed that DHI deficiency letter sent to firm on 30.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.		
	The case stands deferred to 11.07.2017.		

Case No.:5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 11.07.2017
46	Decision : NC observed that DHI deficiency letter sent to firm on 30.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.		
The case stands deferred to 11.07.2017.			

Case No.:4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 11.07.2017
47	Decision : NC observed that DHI deficiency letter sent to firm on 30.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.		
The case stands deferred to 11.07.2017.			

Case No.: 11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 11.07.2017
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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to send a final reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case otherwise it will be presumed that no ratification required in this case.

The case stands deferred to 11.07.2017.

Case No.:31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	Defer Date: 11.07.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

Case No.:32/18/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00383/AM17/	RLA File :05/24/040/00241/AM17/	Lic.No/Date:0510399532 23.08.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/50 dated 30/05/2017 as under :

1. Quantities of import items at Sl. No. 1, 3 & 4 may be allowed as applied for as per SION C-704.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 4035926 Kgs. as per SIONs C495 & C-704.
3. Import items at Sl. No. 5 may be allowed upto 3 % of FOB value of exports as per SION C-704.

RA may take suitable consequential action accordingly

Case No.:8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 11.07.2017

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

Case No.:12/22/81-ALC2/2016	Party Name:PREMIER	Meet No/Date:5/81-	Status:
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Udyog Bhawan, New Delhi

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	INDUSTRIAL CORPORATION LIMITED	ALC2/2017 30.05.2017	Deferred
HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

53	Case No.: 11/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

54	Case No.: 2/16/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016	Defer Date: 11.07.2017
Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.				
The case stands deferred to 11.07.2017				

55	Case No.: 29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

56	Case No.: 4/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00509/AM17/	RLA File :03/94/040/00612/AM17/	Lic.No/Date:0310808875 28.10.2016	Defer Date: 11.07.2017

Decision : NC observed that DIPP has offered comments for the above AA. The same are under examination of NC.

The case stands deferred to 11.07.2017.

57	Case No.:5/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00510/AM17/	RLA File :03/94/040/00611/AM17/	Lic.No/Date:0310808874 28.10.2016	Defer Date: 11.07.2017
Decision : NC observed that DIPP has offered comments for the above AA. The same are under examination of NC. The case stands deferred to 11.07.2017.				

58	Case No.:3/22/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date:0310809080 09.11.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

59	Case No.:30/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

60	Case No.:2/22/81-ALC2/2016	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00507/AM17/	RLA File :03/94/040/00713/AM17/	Lic.No/Date:0310809184 22.11.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/60 dated 30 /05/2017 as under : 1. Following may be added with the description of export item: “ Wire Dia: 2 mm to 6 mm, Mesh Size: 76.2 x 12.7 mm, 50x 200 mm, 100x 150mm, 25x25 mm”				

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Directorate General of Foreign Trade
भारतीय वाणिज्य विभाग (Deptt. of Commerce)
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह BALSINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

2. Diameter of import item at Sl. No. 1 may be modified as "2 mm to 6 mm" and its quantity may be allowed as 952.381 MT as 1.01 Kgs./Kg. content in the export items.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 30.044 MT as 1.02 Kgs./Kg. content in the export items

RA may take suitable consequential action accordingly.

61	Case No.:10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 11.07.2017
Decision : NC observed that MOS deficiency letter sent to firm on 20.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case. The case stands deferred to 11.07.2017.				

62	Case No.:7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

63	Case No.:7/5/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00113/AM18/	RLA File :09/24/040/00447/AM17/	Lic.No/Date:0910064435 02.12.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments. Representative DIPP has informed that application does not relate to the above AA. NC decided to forward the correct copy of the application to DIPP. The case stands deferred to 11.07.2017.				

64	Case No.:38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00543/AM17/	RLA File :05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for				

comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

65	Case No.:20/25/81-ALC2/2016	Party Name:MICRON CALCITE PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00615/AM17/	RLA File :34/24/040/00240/AM17/	Lic.No/Date:3410042735 08.12.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

66	Case No.:11/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00606/AM17/	RLA File :34/24/040/00244/AM17/	Lic.No/Date:3410042745 09.12.2016	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.				
The case stands deferred to 11.07.2017.				

67	Case No.:19/22/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date:2610012779 15.12.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

68	Case No.:39/22/81-ALC2/2016	Party Name:TUBEX INDIA	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00544/AM17/	RLA File :05/24/040/00459/AM17/	Lic.No/Date:0510400849 19.12.2016	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 14.02.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.				
The case stands deferred to 11.07.2017.				

69	Case No.:36/22/81-ALC2/2016	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00541/AM17/	RLA File :02/24/040/00161/AM17/	Lic.No/Date:0210207218 21.12.2016	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments which relates to MOS. Accordingly, NC decided to forward the application to MOS their comments and defer the case. The case stands deferred to 11.07.2017.				

70	Case No.:18/25/81-ALC2/2016	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00613/AM17/	RLA File :22/21/040/00069/AM17/	Lic.No/Date:2210015617 23.12.2016	Defer Date: 11.07.2017
Decision : NC observed that DHI deficiency letter sent to firm on 19.05.2017 seeking certain information. NC decided to await their reply and defer the case. The case stands deferred to 11.07.2017.				

71	Case No.:37/22/81-ALC2/2016	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00542/AM17/	RLA File :05/24/040/00384/AM17/	Lic.No/Date:0510400975 28.12.2016	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 followed with reminder dated 19.05.2017. NC decided to await their reply and defer the case. The case stands deferred to 11.07.2017.				

Case No.:18/5/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved				
HQ File :01/81/050/00124/AM18/	RLA File :09/24/040/00476/AM17/	Lic.No/Date:0910064549 04.01.2017					
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/72 dated 30.05.2017 as under :							
1. Net weight of export products may be specified as under:							
Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs/Km.)	Sl. No.	Net Export Weight (Kgs/Km.)

1	953	5	1323	9	275	13	2130
2	1705	6	1359	10	1470	14	1599
3	1439	7	1437	11	1256	15	1962
4	1089	8	1084	12	2850		

2. Words "Copper Conductor, voltage rating 300 V" may be suffixed with the description of export products at Sl. No. 1 to 15.
3. Quantities of import items at Sl. No 1, 14, 29, 43, 57, 71, 84, 98, 112, 118, 132, 143, 159, 173 & 187 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 15 respectively.
4. Quantities of import items (PVC Compound) may be allowed on net to net basis as claimed by the firm. Accordingly quantities of import items at Sl. No. 30, 44, 58, 85, 99, 113, 119, 133, 134, 144, 145, 160, 174, 175 & 188 may be restricted to 1118 Kgs., 1419.7 Kgs., 106.4 Kgs., 1894.3 Kgs., 84.92 Kgs., 180.9 Kgs., 1442.5 Kgs., 1435.6 Kgs., 2429.7 Kgs., 2667.3 Kgs., 4749.6 Kgs., 1160.6 Kgs., 2857.6 Kgs., 6251 Kgs. & 591.6 Kgs. respectively.
4. Quantities of import items (Polyamide Nylon) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import item at Sl. No. 48 may be restricted as 1102.5 Kgs.
5. Quantities of import items (GI Wire) may be allowed inclusive of 0.3 % wastage as claimed by the firm.
6. Quantities of import items (Polyster Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantities of import items at Sl. No. 91 to 94 put together may be restricted as 623.6 Kgs., import items at Sl. No. 150 to 153 put together may be restricted as 590.2 Kgs., import items at Sl. No. 166 to 169 put together may be restricted as 336.7 Kgs.
7. Quantities of import items (Auminium Mylar Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantities of import items at Sl. No. 198 to 200 put together may be restricted as 290.8 Kgs.
8. Quantities of import items (Wire of Nickel Alloy) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantities of import items at Sl. No. 156 & 157 may be restricted as 4250.5 Kgs. each.

RA may take suitable consequential action accordingly.

Case No.:23/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00528/AM17/	RLA File :05/23/040/00467/AM17/	Lic.No/Date:0510401152 05.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DeitY comments vide UO No. 17(9)/2017-IPHW 19.05.2017 (copy enclosed).			
RA may take suitable consequential action accordingly.			

74 Case No.:24/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2017	Approved
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विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
महामंडल, विभाग (अध्यापक) of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

		30.05.2017	
HQ File :01/81/050/00529/AM17/	RLA File :05/23/040/00469/AM17/	Lic.No/Date:0510401153 05.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DeitY comments vide UO No. 17(12)/2017-IPHW 19.05.2017 (copy enclosed).			
RA may take suitable consequential action accordingly.			

75	Case No.: 25/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00530/AM17/	RLA File :05/23/040/00468/AM17/	Lic.No/Date:0510401156 05.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DeitY comments vide UO No. 17(10)/2017-IPHW 19.05.2017 (copy enclosed).				
RA may take suitable consequential action accordingly.				

76	Case No.: 26/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00531/AM17/	RLA File :05/23/040/00466/AM17/	Lic.No/Date:0510401154 05.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DeitY comments vide UO No. 17(11)/2017-IPHW 19.05.2017 (copy enclosed).				
RA may take suitable consequential action accordingly.				

77	Case No.: 28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

78	Case No.: 41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to M/O Mines for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 11.07.2017.

Case No.:13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

Case No.:23/2/81-ALC2/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00023/AM18/	RLA File :03/95/040/00796/AM17/	Lic.No/Date:0310810507 13.01.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015 as per DIPP comments vide UO No. 12/42/2017-TSW/80 dated 30.05.2017 as under : 80 1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight. 2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % . 3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %. 4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm RA may take suitable consequential action accordingly.			

Case No.:19/2/81-ALC2/2017	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00019/AM18/	RLA File :05/24/040/00156/AM17/	Lic.No/Date:0510401318 17.01.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

विशेष कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग(Duplt. of Commerce
उद्योग भवन, नई दिल्ली
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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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वणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No.:14/25/81-ALC2/2016	Party Name:G TECH SPLICING PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00609/AM17/	RLA File :05/23/040/00505/AM17/	Lic.No/Date:0510401338 18.01.2017	Defer Date: 11.07.2017
82 Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	Defer Date: 11.07.2017
83 Decision : NC observed that DIPP deficiency letter sent to firm on 19.05.2017 seeking certain information. NC decided send a reminder to firm and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:17/25/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00612/AM17/	RLA File :05/23/040/00492/AM17/	Lic.No/Date:0510401352 19.01.2017	Defer Date: 11.07.2017
84 Decision : NC decided to ask the firm to submit information as per DIPP comments vide UO No. 12/42/2017-TSW/84 dated 30.05.2017 as under :			
1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. 2. Thickness of 3LPE coating and Concrete Weight Coating (CWC) in export item at Sl. No. 1. 3. Detailed calculations/basis for the quantities of coating and lining materials(Import items at Sl. No. 3 to 8, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. 4. Basis for the quantity of import item at Sl. No.9. 5. Difference in export item at Sl. No. 1 and import item at Sl. No. 10 with details of manufacturing activities on import item.			
The case stands deferred to 11.07.2017.			

Case No.:21/25/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610005061	Defer Date:
85			

:01/81/050/00616/AM17/	:56/24/040/00042/AM17/	19.01.2017	11.07.2017
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Decision : NC observed that MOS deficiency letter sent to firm on 07.03.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 11.07.2017.

Case No.: 26/2/81-ALC2/2017	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Approved
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HQ File :01/81/050/00026/AM18/	RLA File :05/24/040/00518/AM17/	Lic.No/Date: 0510401343 19.01.2017	
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86 **Decision :** NC decided to **ratify** the norms for the above AA on repeat basis with AA No.0510398765 dated 09.06.2016 as per DIPP comments vide UO No. 12/42/2017-TSW/86 dated 30.05.2017 .

RA may take suitable consequential action accordingly.

Case No.: 27/2/81-ALC2/2017	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Status: Deferred
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HQ File :01/81/050/00027/AM18/	RLA File :05/24/040/00517/AM17/	Lic.No/Date: 0510401367 20.01.2017	Defer Date: 11.07.2017
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87 **Decision :** NC decided to ask the firm to ask the firm to submit information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, Export product wise as advised the representative DIPP present in the meeting.

The case stands deferred to 11.07.2017.

Case No.: 24/2/81-ALC2/2017	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Status: Deferred
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HQ File :01/81/050/00024/AM18/	RLA File :03/95/040/00685/AM17/	Lic.No/Date: 0310810765 25.01.2017	Defer Date: 11.07.2017
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88 **Decision :** NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

Case No.: 24/25/81-ALC2/2016	Party Name: RSAL STEEL PRIVATE LIMITED	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Status: Deferred
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HQ File :01/81/050/00619/AM17/	RLA File :56/24/040/00041/AM17/	Lic.No/Date: 5610005069 27.01.2017	Defer Date: 11.07.2017
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89 **Decision :** NC observed that MOS deficiency letter sent to firm on 19.05.2017 seeking certain information. NC decided to await their reply and defer the case.

The case stands deferred to 11.07.2017.

90	Case No.:28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00028/AM18/	RLA File :05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

91	Case No.:29/2/81-ALC2/2017	Party Name:TUBEX INDIA	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00029/AM18/	RLA File :05/24/040/00553/AM17/	Lic.No/Date:0510401449 31.01.2017	Defer Date: 11.07.2017
Decision : NC decided to ask the firm to submit information as per DIPP comments vide UO No. 12/42/2017-TSW/91 dated 30.05.2017 as under : 1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise. 2. Basis/Justification for the quantities of import items The case stands deferred to 11.07.2017.				

92	Case No.:32/2/81-ALC2/2017	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00032/AM18/	RLA File :05/24/040/00536/AM17/	Lic.No/Date:0510401437 31.01.2017	Defer Date: 11.07.2017
Decision : NC observed that one copy of the application for the above AA has been received and same is being referred to DIPP for comments. The case stands deferred to 11.07.2017.				

93	Case No.:9/25/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00604/AM17/	RLA File :02/24/040/00223/AM17/	Lic.No/Date:0210207301 02.02.2017	Defer Date: 11.07.2017
Decision : U NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 11.07.2017.

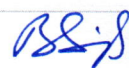
94	Case No.:12/25/81-ALC2/2016	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00607/AM17/	RLA File :34/24/040/00317/AM17/	Lic.No/Date: 3410042906 02.02.2017	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 seeking certain information followed with reminder dated 19.05.2017. NC decided await their reply and defer the case.				
The case stands deferred to 11.07.2017.				

95	Case No.:30/2/81-ALC2/2017	Party Name: UM CABLES LTD.,	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00030/AM18/	RLA File :03/95/040/00761/AM17/	Lic.No/Date: 0310810907 02.02.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

96	Case No.:5/25/81-ALC2/2016	Party Name: ANJANI TECHNOPLAST LTD.	Meet No/Date: 5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00600/AM17/	RLA File :05/23/040/00512/AM17/	Lic.No/Date: 0510401503 03.02.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

Case No.:2/2/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved		
HQ File :01/81/050/00002/AM18/	RLA File :03/94/040/00973/AM17/	Lic.No/Date:0310811005 07.02.2017			
97 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/97 dated 30.05.2017 as under :					
1. Net Weights of export products from Sl. No 1 to 18 may be specified as under:					
Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
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 निदेश व्यापार महानिदेशालय
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 बलजीत सिंह / BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
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1	78369	7	4852	13	252
2	32775	8	6725	14	233
3	8031	9	1965	15	7715
4	14565	10	1266	16	223
5	15846	11	1506	17	142
6	10142	12	1460	18	4015

- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 87876.54 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1, 2 & 6 to 18.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 22603.8 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 3,4 & 5.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 18 as claimed by the firm
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 14 & 18, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1, 2, 6, 7 & 8.

RA may take suitable consequential action accordingly.

Case No.: 15/25/81-ALC2/2016	Party Name: JINDAL SAW LTD	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00610/AM17/	RLA File :05/23/040/00516/AM17/	Lic.No/Date: 0510401573 08.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/98 dated 30.05.2017 as under : - Sizes of export items , 3LPP/HSS Coatings and CWC Coating thicknesses, their quantities may be specified as per enclosed Annexure. - Total net weight of export items may be specified as 40990 MT. - Quantities of import items at Sl. No.1 & 9 may be allowed as applied for being less than 0.14% of FOB value of export items. - Import items at Sl. No. 2 to 5, 7 & 8 may be allowed of "relevant grade" as contained in the export items. - Quantity of import item at Sl. No. 2 viz. Epoxy Powder of relevant grade may be allowed as 13.969 MT taking clue from SIONs C-1290, C-1291 & C-1292. - Quantity of import item at Sl. No. 3 viz. Adhesive of relevant grade may be allowed as 30.634 MT taking clue from SIONs C-1290, C-1291 & C-1292. - Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) of relevant grade may be allowed as applied for i.e. 366.102 MT taking clue SIONs C-1290, C-1291 & C-1292.			

8. Quantity of import item at Sl. No. 5 viz. Sintered Powder or relevant grade may be allowed as 12.251 MT.
9. Word "Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 1.03 Kgs./Kg. content in export items as claimed by the firm.
10. Quantity of import item at Sl. No. 7 viz. Cement may be allowed as 4028 MT as 1.05 Kgs./kg. content in export items.
11. Quantity of import item at Sl. No. 8 viz. Epoxy Paint of relevant Grade may be allowed as 5140 Litres .
12. Import items at Sl. No. 10 to 18 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

99	Case No.:16/2/81-ALC2/2017	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00016/AM18/	RLA File :13/24/040/00054/AM17/	Lic.No/Date:1310048551 08.02.2017	Defer Date: 11.07.2017
Decision :NC observed that single copy of the application received and same is being sent to DIPP for comments.				
The case stands deferred to 11.07.2017.				

100	Case No.:12/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00012/AM18/	RLA File :04/24/040/00194/AM17/	Lic.No/Date:0410162805 10.02.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

101	Case No.:34/2/81-ALC2/2017	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00034/AM18/	RLA File :05/24/040/00556/AM17/	Lic.No/Date:0510401633 14.02.2017	Defer Date: 11.07.2017
Decision :NC decided to ask the firm to submit information as per DHI deficiency letter dated 15.05.2017 (copy enclosed).				
The case stands deferred to 11.07.2017.				

102	Case No.:30/25/81-ALC2/2016	Party Name:ARJAN IMPEX	Meet No/Date:5/81-	Approved
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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बलजीत सिंह B. SINGH
उप महानिदेशक/विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

	PVT.LTD.	ALC2/2017 30.05.2017	
HQ File :01/81/050/00625/AM17/	RLA File :05/23/040/00536/AM17/	Lic.No/Date:0510401660 15.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/102 dated 30.05.2017 as under :			
- Words “containing 123000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)” may be suffixed with the description of export product. - Words “of relevant grade & thickness” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 135300 Kgs. as 1.10 Kgs./Kg. content in the export products.			
RA may take suitable consequential action accordingly.			

Case No.:1/2/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00001/AM18/	RLA File :34/24/040/00323/AM17/	Lic.No/Date:3410042939 16.02.2017	
103	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/103 dated 30.05.2017 as under :		
	- Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 2064.691 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7. - Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 423.392 MT as 1.01 Kgs./Kg. content in the export product.		
	RA may take suitable consequential action accordingly.		

Case No.:20/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00020/AM18/	RLA File :02/24/040/00235/AM17/	Lic.No/Date:0210207375 20.02.2017	Defer Date: 11.07.2017
104	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.		
	The case stands deferred to 11.07.2017.		

Case No.:25/25/81-ALC2/2016	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00620/AM17/	RLA File :05/23/040/00517/AM17/	Lic.No/Date:0510401774 23.02.2017	Defer Date: 11.07.2017
105			

Decision : NC decided to ask the firm to submit information as per DIPP comments vide UO No. 12/42/2017-TSW/105 dated 30.05.2017 as under :

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 11.07.2017.

106	Case No.:8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

107	Case No.:9/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00009/AM18/	RLA File :10/24/040/00112/AM17/	Lic.No/Date:1010059732 23.02.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

Case No.:6/5/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved				
HQ File :01/81/050/00112/AM18/	RLA File :09/24/040/00522/AM17/	Lic.No/Date:0910064714 23.02.2017					
108 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/108 dated 30.05.2017 as under :							
1. Net weight of export products may be specified as under:							
Sl. No.	Net Export	Sl. No.	Net Export	Sl. No.	Net Export	Sl. No.	Net Export

	Weight (Kgs./Km)		Weight (Kgs./Km)		Weight (Kgs./Km.)		Weight (Kgs./Km.)
1	80	5	1603	9	1963	13	869
2	80	6	1962	10	2715	14	3413
3	80	7	480	11	3537	15	119
4	2190	8	2230	12	2715	16	242

- Words "Copper Conductor, voltage rating 600 V" may be suffixed with the description of export products at Sl. No. 1 to 3, 9, 14 & 16.
- Words "Copper Conductor, voltage rating 300 V" may be suffixed with the description of export products at Sl. No. 4 to 8, 10 to 13 & 15.
- Quantities of import items at Sl. No 1, 3, 5, 7, 21, 35, 48, 54, 68, 79,93,107, 121, 127, 138 & 144 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 16 respectively.
- Quantities of import items (PVC Compound) may be allowed on net to net basis as claimed by the firm. Accordingly quantity of import item at Sl. No. 10 may be restricted to 4314.7 Kgs..
- Quantities of import items (Polyamide Nylon) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (GI Wire) may be allowed inclusive of 0.3 % wastage as claimed by the firm.
- Quantities of import items (Polyster Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (Auminium Mylar Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.

RA may take suitable consequential action accordingly.

109	Case No.:4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

110	Case No.:20/5/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00126/AM18/	RLA File :09/24/040/00496/AM17/	Lic.No/Date:0910064737 01.03.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/110 dated 30.05.2017 as under :			

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	150	7	195	13	138
2	172	8	310	14	587
3	272	9	545	15	887
4	347	10	403	16	250
5	413	11	486	17	382
6	180	12	671		

- Words "Copper conductor, PVC insulated, un-armoured, voltage rating 225V" may be suffixed with the description of export products at Sl. No. 1 to 13.
- Words "Copper conductor, PVC insulated, armoured, voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 14 & 15.
- Words "Copper conductor, PVC insulated, un-armoured, voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 16 & 17.
- Quantities of import items at Sl. No. 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21, 23, 25, 27, 30, 33 & 35 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 17 respectively.
- Quantities of import items at Sl. No. 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 31, 34 & 36 viz. PVC Compound may be allowed on net to net basis as claimed by the firm, for export items at Sl. No. 1 to 27 respectively.
- Quantities of import items at Sl. No. 29 & 32 viz. GI Wire may be inclusive of 0.3 % wastage as claimed by the firm, for export items at Sl. No. 14 & 15 respectively.

RA may take suitable consequential action accordingly.

111	Case No.:21/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00021/AM18/	RLA File :02/24/040/00222/AM17/	Lic.No/Date:0210207425 02.03.2017	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

112	Case No.:18/2/81-ALC2/2017	Party Name:LEADSTONE ENERGY LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00018/AM18/	RLA File :02/24/040/00247/AM17/	Lic.No/Date:0210207442 06.03.2017	Defer Date: 11.07.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

113	Case No.: 14/2/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Closed
	HQ File :01/81/050/00014/AM18/	RLA File :05/23/040/00563/AM17/	Lic.No/Date:0510401893 08.03.2017	
	Decision : NC noted that firm has surrendered the above AA as per their letter NO.JSL/KCG/RATI/2017 dated 22.05.2017 . Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

114	Case No.: 10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

115	Case No.: 7/2/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00007/AM18/	RLA File :04/24/040/00214/AM17/	Lic.No/Date:0410162883 13.03.2017	Defer Date: 11.07.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 19.05.2017 seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 11.07.2017			

116	Case No.: 5/2/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00005/AM18/	RLA File :11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

117	Case No.:6/2/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00006/AM18/	RLA File :04/24/040/00206/AM17/	Lic.No/Date:0410162901 17.03.2017	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 19.05.2017 seeking certain information. NC decided send a reminder and defer the case.				
The case stands deferred to 11.07.2017				

118	Case No.:17/2/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00017/AM18/	RLA File :05/23/040/00595/AM17/	Lic.No/Date:0510402000 20.03.2017	Defer Date: 11.07.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 19.05.2017 seeking certain information. NC decided send a reminder and defer the case.				
The case stands deferred to 11.07.2017				

119	Case No.:13/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00013/AM18/	RLA File :04/24/040/00224/AM17/	Lic.No/Date:0410162907 23.03.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

120	Case No.:26/5/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00132/AM18/	RLA File :03/95/040/00859/AM17/	Lic.No/Date:0310812136 27.03.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

121	Case No.:1/5/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00107/AM18/	RLA File :04/24/040/00222/AM17/	Lic.No/Date:0410162938 29.03.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/121 dated 30.05.2017 as under :

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6177.35 Kgs. taking clue from Engineering Tables 4 & 5.

RA may take suitable consequential action accordingly.

122	Case No.:3/5/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00109/AM18/	RLA File :04/24/040/00229/AM17/	Lic.No/Date:0410162937 29.03.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

123	Case No.:22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

124	Case No.:23/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.				

125	Case No.:4/5/81-ALC2/2017	Party Name:ULTRA FOIL	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00110/AM18/	RLA File :05/24/040/00667/AM17/	Lic.No/Date:0510402140 03.04.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per firm's Advance Authorization No. 0510400783 dated 14.12.2016 ratified in NC meeting No.				

02/81 dated 18/04/2017 as per DIPP comments vide UO No. 12/42/2017-TSW/125 dated 30.05.2017 as under :

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in export item as claimed by the firm

RA may take suitable consequential action accordingly.

126	Case No.:21/5/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00127/AM18/	RLA File :03/95/040/01025/AM17/	Lic.No/Date:0310812355 04.04.2017	Defer Date: 11.07.2017
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 11.07.2017.			

127	Case No.:24/5/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00130/AM18/	RLA File :03/95/040/01046/AM17/	Lic.No/Date:0310812436 11.04.2017	Defer Date: 11.07.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/127 dated 30.05.2017 as under:			

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 11.07.2017.

128	Case No.:30/5/81-ALC2/2017	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00136/AM18/	RLA File :03/95/040/00006/AM18/	Lic.No/Date:0310812461 12.04.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/128 dated 30.05.2017 as under :			

1. Words "containing 71500 Kgs. of Cold Rolled Stainless Steel" may be suffixed with the description of export items.
2. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 & 2 and quantities of import items at Sl. No. 1 & 2 put together may be allowed as 93000 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

RA may take suitable consequential action accordingly.

Case No.: 33/5/81-ALC2/2017	Party Name: BHANDARI FOILS & TUBES LIMITED,	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00139/AM18/	RLA File :03/94/040/00031/AM18/	Lic.No/Date: 0310812490 13.04.2017	Defer Date: 11.07.2017
129 Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/129 dated 30.05.2017 as under: 1. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred to 11.07.2017.			

Case No.: 34/5/81-ALC2/2017	Party Name: BHANDARI FOILS & TUBES LIMITED,	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00140/AM18/	RLA File :03/94/040/00032/AM18/	Lic.No/Date: 0310812489 13.04.2017	Defer Date: 11.07.2017
130 Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/130 dated 30.05.2017 as under: 1. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred to 11.07.2017.			

Case No.: 2/5/81-ALC2/2017	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date: 5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00108/AM18/	RLA File :04/24/040/00220/AM17/	Lic.No/Date: 0410162998 19.04.2017	
131 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/131 dated 30.05.2017 as under : 1. Words "Relevant " may be prefixed with the description of import item and its quantity may be allowed as 1.02 Kgs./Kg. content in export item, as claimed by the			

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बलजीत सिंह / B. J. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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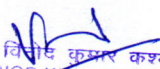
applicant.

RA may take suitable consequential action accordingly.

132	Case No.:17/5/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00123/AM18/	RLA File :05/24/040/00028/AM18/	Lic.No/Date:0510402276 20.04.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 11.07.2017.				

133	Case No.:15/5/81-ALC2/2017	Party Name:KUMAR STEELS INC	Meet No/Date:5/81- ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00121/AM18/	RLA File :05/23/040/00024/AM18/	Lic.No/Date:0510402351 26.04.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/42/2017-TSW/133 dated 30.05.2017 as under :				
1. Words “containing 94546 Kgs. of Stainless Steel Grade 201” may be suffixed with the description of export item. 2. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 104000 Kgs. as 1.10 Kgs./Kg. content in export items.				
RA may take suitable consequential action accordingly.				

134	Case No.:25/5/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00131/AM18/	RLA File :03/94/040/00007/AM18/	Lic.No/Date:0310812844 26.04.2017	Defer Date: 11.07.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/134 dated 30.05.2017 as under:				
1. Correct quantity of export item at Sl. No. 4 i.e. whether 12 Kms or 1584 Kms. 2. Correct quantity of export item at Sl. No. 5 i.e. whether 9 Kms or 540 Kms 3. Conductor materials for cables at Sl. No. 3, 4 & 5 of export items. 4. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 5. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)				


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6. Material balancing viz. net content of each imported and indigenous input, export product wise.

7. Total requirement of each raw material, export product wise, in a tabular for

The case stands deferred to 11.07.2017.

135	Case No.:27/5/81-ALC2/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00133/AM18/	RLA File :03/95/040/00066/AM18/	Lic.No/Date:0310812808 26.04.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015 as per DIPP comments vide UO No. 12/42/2017-TSW/135 dated 30.05.2017 as under :				
- Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight. - Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % . - Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %. - Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports. - Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm				
RA may take suitable consequential action accordingly.				

136	Case No.:29/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status:Case Added
	HQ File :01/81/050/00135/AM18/	RLA File :03/95/040/00044/AM18/	Lic.No/Date:0310812841 26.04.2017	Defer Date:
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/136 dated 30.05.2017 as under:				
- Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. - Area of export item & import item. - Thickness of import item.				
The case stands deferred to 11.07.2017.				

137	Case No.:28/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status:Deferred
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HQ File :01/81/050/00134/AM18/	RLA File :03/95/040/00079/AM18/	Lic.No/Date:0310812943 28.04.2017	Defer Date: 11.07.2017
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Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/137 dated 30.05.2017 as under:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format, export product wise.
2. Area of export items & import items.
3. Thickness of import items at Sl. No. 1 & 2 .

The case stands deferred to 11.07.2017.

Case No.:8/5/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00114/AM18/	RLA File :31/83/040/00003/AM18/	Lic.No/Date:3110066713 01.05.2017	Defer Date: 11.07.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

Case No.:9/5/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:5/81- ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00115/AM18/	RLA File :05/24/040/00040/AM18/	Lic.No/Date:0510402399 01.05.2017	Defer Date: 11.07.2017

Decision : NC decided to ask the firm to ask the firm to submit information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, Export product wise as advised the representative DIPP present in the meeting.

The case stands deferred to 11.07.2017.

Case No.:10/5/81-ALC2/2017	Party Name:CORDS CABLE INDUSTRIES LTD	Meet No/Date:5/81- ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00116/AM18/	RLA File :05/23/040/00031/AM18/	Lic.No/Date:0510402406 01.05.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/140 dated 30.05.2017 as under :

1. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 25.
2. Quantity of import item at Sl. No.2 i.e. Nickel Alloy Wire may be allowed as 1.01

- Kgs./Kg. content in the export products from Sl. No. 20 to 25.
3. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 25.
4. Quantity of import item at Sl. No. 4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 25.

RA may take suitable consequential action accordingly.

141	Case No.:11/5/81-ALC2/2017	Party Name:JMW INDIA (P) LTD.	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
	HQ File :01/81/050/00117/AM18/	RLA File :05/23/040/00034/AM18/	Lic.No/Date:0510402423 02.05.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/141 dated 30.05.2017 as under :			
	1. Quantity of import item may be allowed as 204000 Kgs., as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1189.			
	RA may take suitable consequential action accordingly.			

142	Case No.:12/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00118/AM18/	RLA File :05/23/040/00640/AM17/	Lic.No/Date:0510402415 02.05.2017	Defer Date: 11.07.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/142 dated 30.05.2017 as under:			
	1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			
	The case stands deferred to 11.07.2017.			

143	Case No.:13/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
	HQ File :01/81/050/00119/AM18/	RLA File :05/23/040/00001/AM18/	Lic.No/Date:0510402455 04.05.2017	Defer Date: 11.07.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/42/2017-TSW/143 dated 30.05.2017 as under:			

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1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 11.07.2017.

Case No.:14/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00120/AM18/	RLA File :05/23/040/00019/AM18/	Lic.No/Date:0510402454 04.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/144 dated 30.05.2017 as under :			
1. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 16340.9 Kgs. as per Engineering Table 5 .			
RA may take suitable consequential action accordingly.			

Case No.:16/5/81-ALC2/2017	Party Name:DMW EXPORT PVT. LTD.,	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00122/AM18/	RLA File :05/23/040/00039/AM18/	Lic.No/Date:0510402465 05.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/145 dated 30.05.2017 as under :			
1. Words “ of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 100100 Kgs. as 1.10 Kgs./Kg. content in export item.			
RA may take suitable consequential action accordingly.			

Case No.:19/5/81-ALC2/2017	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00125/AM18/	RLA File :05/23/040/00041/AM18/	Lic.No/Date:0510402470 05.05.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

Case No.:31/5/81-ALC2/2017	Party Name:MITESH METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2017 30.05.2017	Approved
HQ File :01/81/050/00137/AM18/	RLA File :03/95/040/00086/AM18/	Lic.No/Date:0310813087 05.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/42/2017-TSW/147 dated 30.05.2017 as under :			
1. Words "containing 145794.3 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item 1. 2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 156000 Kgs. as 1.07 Kgs./Kg. content in export item.			
RA may take suitable consequential action accordingly.			

Case No.:32/5/81-ALC2/2017	Party Name:MEHTA TUBES LIMITED	Meet No/Date:5/81-ALC2/2017 30.05.2017	Status: Deferred
HQ File :01/81/050/00138/AM18/	RLA File :03/95/040/01040/AM17/	Lic.No/Date:0310813091 05.05.2017	Defer Date: 11.07.2017
Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 11.07.2017.			

Offline Agenda of Meeting No. 5/81 dated 30.05.2017

Case No. AR- 105	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 5/81	HQ File No.:01/81/162/0043/AM'14/DES-II
Dated:- 30.05.2017	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision : NC observed that representation for fixation of scrap norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 106	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/50/00447/AM14/DES.II
Dated:- 30.05.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that representation for ratification of norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

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Case No. AR- 107	M/S. NARAYAN POWERTECH PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/971/AM07/DES.II
Dated:- 30.05.2017	RLA File No.: 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006

Decision: NC observed that personal hearing was given in the above case as requested by the applicant on 16.05.2017 and following representative of the firm attended the hearing :

1. Shri Chirag Shah, Managing Director
2. Shri Arvind Choksi, Director

Representative above firm explained their manufacturing process for various transformers. They were asked to submit a detailed statement explaining use of input as Core and CRGO which is submitted by them vide their letter dated 17.05.2017. Accordingly, NC decided to modify the norm the above AA as per DHI comments as under :

- i. For 2436 Number of Transformer (Export Product) the quantity allowed as 1.07kg /kg content in the export product has already approved in M.No.29/80 dated 16.10.2007 may be accepted.
- ii. For 720 Nos. of export product, CRGO Wound Core -720 numbers may be considered on net to net basis as per General Note 4 of Engineering Product. The Model Numbers of EP as given by the applicant be incorporated in AA.

RA may take suitable consequential action accordingly.

Case No. AR- 108	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/50/271/AM10/
Dated:- 30.05.2017	RLA File No.: 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.

Decision: NC noted that application of the firm was referred to DHI for modification of the norms for the above AA. DHI has reiterated their earlier stand. Accordingly, NC decided to maintain **status quo** in the above case.

RA may take subsequent consequential action accordingly.

Case No. AR- 109	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 5/81	HQ File No.:01/81/050/00376/AM11/
Dated:- 30.05.2017	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.

Decision : NC observed that representation for fixation of adhoc norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017

Case No. AR- 110	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 30.05.2017	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.
Decision: NC observed that DHI deficiency letter dated DHI dated 13.04.2017 followed with reminder dated 19.05.2017 sent to firm. NC decided to await their reply and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 111	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 30.05.2017	RLA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.
Decision: NC observed that DHI deficiency letter dated DHI dated 13.04.2017 followed with reminder dated 19.05.2017 sent to firm. NC decided to await their reply and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 112	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 30.05.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision : NC observed that representation for fixation of adhoc norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017	

Case No. AR- 113	M/S. CROMPTON GREAVES LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 30.05.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed that DHI deficiency letter sent to firm on 19.05.2017 has been sent to firm. NC decided to await their reply and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 114	M/S. CROMPTON GREAVES LIMITED
Meeting No. 5/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 30.05.2017	RLA File No.: 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.
Decision: NC noted that comments in this case were referred back to DHI. DHI informed that the comments offered by them are in order. The case is being discussed in next NC meeting.	

The case stands deferred to 11.07.2017.

Case No. AR- 115	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 5/81	HQ File No.:01/81/050/00103/AM16
Dated:- 30.05.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision : NC observed that representation for fixation of adhoc norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017	

Case No. AR- 116	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 5/81	HQ File No.:01/81/050/00421/AM15/
Dated:- 30.05.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 117	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 5/81	HQ File No.:01/81/050/00154/AM16/
Dated:- 30.05.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 118	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 5/81	HQ File No.:01/81/050/00016/AM15
Dated:- 30.05.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 119	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 5/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 30.05.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856

	dated 26.11.2013.
Decision: NC observed that reply of the firm for the above AA has been referred to DHI w.r.t. their deficiency letter. DHI has requested to forward a copy of the same again. Accordingly, NC decided to forward a copy to DHI for their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 120	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 30.05.2017	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that representation for modification of norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 121	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 30.05.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC observed that reply of the firm for the above AA has been referred to DHI w.r.t. their deficiency letter. DHI has requested to forward a copy of the same again. Accordingly, NC decided to forward a copy to DHI for their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 122	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/00166/AM14/DES-II
Dated:- 30.05.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 123	M/S. IMAGE LABELS PRIVATE LIMITED
Meeting No. 5/81	HQ File :01/81/050/00272/AM15/DES-II/
Dated:- 30.05.2017	RLA File :07/24/040/00070/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710088940 dated 15.06.2012.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	

The case stands deferred to 11.07.2017.

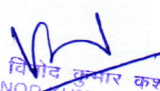
Case No. AR- 124	M/S. METAL PORT
Meeting No. 5/81	HQ File : 01/81/050/00123/AM17/DES-II/
Dated:- 30.05.2017	RLA File : 03/95/040/00079/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: The Committed decided that this case need further examination in consultation with concerned authority and decided to defer the case.	
The case stands deferred to 11.07.2017.	

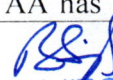
Case No. AR- 125	M/S. KEI INDUSTRIES LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00372/AM17/
Dated:- 30.05.2017	RLA File No: 05/23/040/00253/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399591 dated 31.08.2016.
Decision: NC observed that representation for modification of norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 126	M/S. KEI INDUSTRIES LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00373/AM17/
Dated:- 30.05.2017	RLA File No: 05/23/040/00278/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399923 dated 28.09.2016.
Decision: NC observed that representation for modification of norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 127	M/S. KEI INDUSTRIES LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00375/AM17/
Dated:- 30.05.2017	RLA File No: 05/23/040/00348/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510400318 dated 28.10.2016.
Decision: NC observed that representation for modification of norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 128	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 5/81	HQ File No: 01/81/061/00002/AM18/
Dated:- 30.05.2017	CSEZ File No.1/43/2008:EOU:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision : NC observed that representation for fixation of scrap norms for the above AA has	


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Directorate General of Foreign Trade
अर्थशास्त्र विभाग, उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi


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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 11.07.2017.

Case No. AR- 129	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00213/AM11/
Dated:- 30.05.2017	RLA File No: 05/23/040/00230/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
Decision : NC observed that representation for modification of norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 130	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00578/AM10/
Dated:- 30.05.2017	RLA File No: 05/23/040/00176/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 131	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00249/AM14/
Dated:- 30.05.2017	RLA File No: 11/24/040/00068/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 1110024366 dated 23.03.2011
Decision : NC observed that representation for ratification of norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 132	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00302/AM12/
Dated:- 30.05.2017	RLA File No: 05/23/040/00199/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 133	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00293/AM12/

Dated:- 30.05.2017	RLA File No: 05/23/040/00196/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 134	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00395/AM12/
Dated:- 30.05.2017	RLA File No: 05/23/040/00321/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

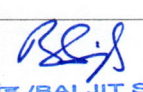
Case No. AR- 135	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00020/AM13/
Dated:- 30.05.2017	RLA File No: 05/23/040/00435/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 136	M/S. CROMPTON GREAVES LIMITED
Meeting No. 5/81	HQ File No.: 01/81/050/000503/AM15/DES-II /
Dated:- 30.05.2017	RLA File No.: 03/94/040/00378/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789833 dated 30.09.2014.
Decision: DHI D/L DT. 19.05.2017.	

Case No. AR- 137	M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00641/AM15/
Dated:- 30.05.2017	RLA File No: 56/24/040/00053/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 5610004512 dated 06.01.2015.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 138	M/S. TRANSLOY INDIA PRIVATE LIMITED
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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 Director General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

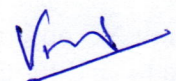

 बलजीत सिंह /BALJIT SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011

Meeting No. 5/81	HQ File No: 01/81/050/00101/AM12/
Dated:- 30.05.2017	RLA File No: 03/95/040/00986/AM11/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310625042 dated 05.04.2011.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Case No. AR- 139	M/S. TRANSLOY INDIA PRIVATE LIMITED
Meeting No. 5/81	HQ File No: 01/81/050/00131/AM12/
Dated:- 30.05.2017	RLA File No: 03/95/040/00175/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310636282 dated 15.06.2011.
Decision : NC observed that representation for ratification of norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 11.07.2017.	

Date:15.06.2017
Place:New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade
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(Vinod Kumar Kashyap)
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

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30.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 30/05/2017 - Case No. 5/5/81 (M/s Jensons International) (Advance Authorization No. 0510347578 dated 27.02.2013)

Advance Authorisation may be ratified as under:

1. Words "containing 100000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Words " of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 110000 Kgs. as 1.10 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/2 dated 30 /05/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-110011

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30.5.2017

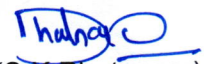
Government of India
Ministry of Steel
Technical Division

Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No 0310805410 dated 13.06.2016 and 0310802700 dated 18.02.2016 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/81/50/00127/AM-17/DES-II/3 dated 12.04.2017 and 01/81/50/00209/AM-17/DES-II/4 dated 12.04.2017 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

SI No	AA No & Date	Item of export	Quantity	Item of import	Quantity
1	0310805410 dated 13.06.2016	Cold rolled stainless steel strips, Width 60 MM to 240 MM, Thickness 0.10 MM to 0.20 MM of Grade 316/316L	49800.70 Kg	Cold Rolled Stainless Steel coils (Prime), Thickness 0.58 MM to 2.0 MM, Width 500 MM to 1500 MM (Grade 316/316L).	51294.72 Kg
		Cold Rolled Stainless Steel strips, Width 120 MM to 240 MM, Thickness 0.20 MM to 0.30 MM (Grade 410S)	10715.80 Kg	Cold Rolled Stainless Steel coils (Prime), Width 500 MM to 1000 MM, Thickness 0.40 MM to 0.70 MM (Grade 410S)	11037.00 Kg
2	0310802700 dated 18.02.2016	Cold rolled stainless steel strips/coils of width 40 MM to 240 mm of Thickness 0.10 MM to 0.30 MM of Grade 316/316L	172284.50 Kg	Cold Rolled Stainless Steel coils of thickness 0.38 mm and 1.75 mm, width 1000 - 1275 mm of Grade 316/316L	177453.00 Kg

The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width.


(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2016-TD-Vol-II dated 08.05.2017


VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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विदेश व्यापार महानिदेशालय
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Department of Industrial Policy & Promotion
(TSW)

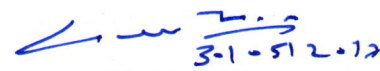
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30.5.2017

NC Meeting dated 30/05/2017 - Case No. 32/18/81(M/s Mauriya Udyog Limited) (Advance Authorization No. 0510399532 dated 23.08.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 3 & 4 may be allowed as applied for as per SION C-704.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 4035926 Kgs. as per SIONs C495 & C-704.
3. Import items at Sl. No. 5 may be allowed upto 3 % of FOB value of exports as per SION C-704.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/50 dated 30/05/2017


विनोद कुमार कश्यप
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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017- Case No. 2/22/81 (M/s A-1 Fence Products Company Pvt. Limited) (Advance Authorization No. 0310809184 dated 22.11.2016)

Advance Authorisation may be ratified as under:

1. Following may be added with the description of export item:
“ Wire Dia: 2 mm to 6 mm, Mesh Size: 76.2 x 12.7 mm, 50x 200 mm, 100x 150mm, 25x25 mm”
2. Diameter of import item at Sl. No. 1 may be modified as “2 mm to 6 mm” and its quantity may be allowed as 952.381 MT as 1.01 Kgs./Kg. content in the export items.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 30.044 MT as 1.02 Kgs./Kg. content in the export items

Norms committee may take a view

30-5-2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/60 dated 30/05/2017

V.K.
विनोद कुमार कश्यप
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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Ministry of Commerce
उद्योग भवन, नई दिल्ली
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B.S.
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Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi-110011

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30-5-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 18/5/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064549 dated 04.01.2017)

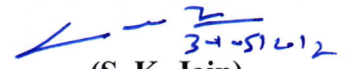
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs/Km.)
1	953	5	1323	9	275	13	2130
2	1705	6	1359	10	1470	14	1599
3	1439	7	1437	11	1256	15	1962
4	1089	8	1084	12	2850		

- Words "Copper Conductor, voltage rating 300 V" may be suffixed with the description of export products at Sl. No. 1 to 15.
- Quantities of import items at Sl. No 1, 14, 29, 43, 57, 71, 84, 98, 112, 118, 132, 143, 159, 173 & 187 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 15 respectively.
- Quantities of import items (PVC Compound) may be allowed on net to net basis as claimed by the firm. Accordingly quantities of import items at Sl. No. 30, 44, 58, 85, 99, 113, 119, 133, 134, 144, 145, 160, 174, 175 & 188 may be restricted to 1118 Kgs., 1419.7 Kgs., 106.4 Kgs., 1894.3 Kgs., 84.92 Kgs., 180.9 Kgs., 1442.5 Kgs., 1435.6 Kgs., 2429.7 Kgs., 2667.3 Kgs., 4749.6 Kgs., 1160.6 Kgs., 2857.6 Kgs., 6251 Kgs. & 591.6 Kgs. respectively.
- Quantities of import items (Polyamide Nylon) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import item at Sl. No. 48 may be restricted as 1102.5 Kgs.
- Quantities of import items (GI Wire) may be allowed inclusive of 0.3 % wastage as claimed by the firm.
- Quantities of import items (Polyster Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantities of import items at Sl. No. 91 to 94 put together may be restricted as 623.6 Kgs., import items at Sl. No. 150 to 153 put together may be restricted as 590.2 Kgs., import items at Sl. No. 166 to 169 put together may be restricted as 336.7 Kgs.
- Quantities of import items (Auminium Mylar Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantities of import items at Sl. No. 198 to 200 put together may be restricted as 290.8 Kgs.
- Quantities of import items (Wire of Nickel Alloy) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantities of import items at Sl. No. 156 & 157 may be restricted as 4250.5 Kgs. each.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/72 dated 30/05/2017


विनोद कुमार कश्यप
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-55-


बलजीत सिंह /BALJIT SINGH
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30.5.2017

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510401152 dated 05.01.2017 issued in favour of M/s. Digidrives Pvt. Ltd. Faridabad

Reference DGFT U.O No. 01/81/50/528/AM17/DES-11/112 dated 19.1.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Digidrives Pvt. Ltd., Faridabad for export of "Control Panel for AC Drive".

2. The FOB value of export is Rs. 6,152,550.00 (US\$ 88,653.46) and CIF value of Import is Rs. 5,350,042.95 (US\$ 77,089.95).

3. The application has been examined in the Department of Information Technology from technical angle. It was observed that in the DGFT application the item at serial no. 1 is described as Inverter ACS 800-1404-0580-7+E205+V991. The party was requested to provide justification for import of INVERTER ACS. The party has clarified that in DGFT application the item at serial No. 1 described as "Frequency Converter" which converts AC voltage into variable AC voltage with respect to variable frequency used to control of speed of AC motor and it is not Air Conditioner(AC). Accordingly, the nomenclature of import item at S. No. 1 be changed to 68685192 ACS 800-104-050-7+E205-V991(Frequency Converter).

4. Based on the details provided by the party, this Department recommends ratification of norms of advance authorization On net to net basis with accountability clause on nil wastage basis


(Asha Nangia)
Director

Vinod Kumkar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(9)/2017-IPHW dated 19.05.2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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बलजीत सिंह /BALJIT SINGH
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30.5.2017

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510401153 dated 05.01.2017 issued in favour of M/s. Digidrives Pvt. Ltd. Faridabad

Reference DGFT U.O No. 01/81/50/529/AM17/DES-11/113 dated 24.1.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Digidrives Pvt. Ltd., Faridabad for export of "Control Panel for AC Drive".

2. The FOB value of export is Rs. 6,225,125.00 (US\$ 89,699.21) and CIF value of Import is Rs. 5,413,152.15 (US\$ 77,999.30).

3. The application has been examined in the Department of Information Technology from technical angle. It was observed that in the DGFT application the item at serial no. 1 is described as Inverter ACS 800-1404-0580-7+E205+V991. The party was requested to provide justification for import of INVERTER ACS. The party has clarified that in DGFT application the item at serial No. 1 described as "Frequency Converter" which converts AC voltage into variable AC voltage with respect to variable frequency used to control of speed of AC motor and it is not Air Conditioner(AC). Accordingly, the nomenclature of import item at S. No. 1 be changed to 68685192 ACS 800-104-050-7+E205-V991(Frequency Converter).

4. Based on the details provided by the party, this Department recommends ratification of norms of advance authorization On net to net basis with accountability clause on nil wastage basis


(Asha Nangia)
Director

Vinod Kumkar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(12)/2017-IPHW dated 19.05.2017


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30.5.2017

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
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Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510401156 dated 05.01.2017 issued in favour of M/s. Digidrives Pvt. Ltd. Faridabad

Reference DGFT U.O No. 01/81/50/530/AM17/DES-11/114 dated 24.1.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Digidrives Pvt. Ltd., Faridabad for export of "Control Panel for AC Drive".

2. The FOB value of export is Rs. 5,381,275.00 (US\$ 84,024.14) and CIF value of Import is Rs. 5,070,673.65 (US\$ 73,064.46).

3. The application has been examined in the Department of Information Technology from technical angle. It was observed that in the DGFT application the item at serial no. 1 is described as Inverter ACS 800-1404-0580-7+E205+V991. The party was requested to provide justification for import of INVERTER ACS. The party has clarified that in DGFT application the item at serial No. 1 described as "Frequency Converter" which converts AC voltage into variable AC voltage with respect to variable frequency used to control of speed of AC motor and it is not Air Conditioner(AC). Accordingly, the nomenclature of import item at S. No. 1 be changed to 68685192 ACS 800-104-050-7+E205-V991(Frequency Converter).

4. Based on the details provided by the party, this Department recommends ratification of norms of advance authorization On net to net basis with accountability clause on nil wastage basis


(Asha Nangia)
Director

Vinod Kumkar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(10)/2017-IPHW dated 19.05.2017


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30.5.2017

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
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Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510401154 dated 05.01.2017 issued in favour of M/s. Digidrives Pvt. Ltd. Faridabad

Reference DGFT U.O No. 01/81/50/531/AM17/DES-11/115 dated 24.1.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Digidrives Pvt. Ltd., Faridabad for export of "Control Panel for AC Drive".

2. The FOB value of export is Rs. 5,941,051.00 (US\$ 85,605.92) and CIF value of Import is Rs. 5,166,131.25 (US\$ 74,439.93).

3. The application has been examined in the Department of Information Technology from technical angle. It was observed that in the DGFT application the item at serial no. 1 is described as Inverter ACS 800-1404-0580-7+E205+V991. The party was requested to provide justification for import of INVERTER ACS. The party has clarified that in DGFT application the item at serial No. 1 described as "Frequency Converter" which converts AC voltage into variable AC voltage with respect to variable frequency used to control of speed of AC motor and it is not Air Conditioner(AC). Accordingly, the nomenclature of import item at S. No. 1 be changed to 68685192 ACS 800-104-050-7+E205-V991(Frequency Converter).

4. Based on the details provided by the party, this Department recommends ratification of norms of advance authorization On net to net basis with accountability clause on nil wastage basis


(Asha Nangia)
Director

Vinod Kumkar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(11)/2017-IPHW dated 19.05.2017


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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30 /05/2017- Case No. 23/2/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310810507 dated 13.01.2017)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 %.
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view

30.5.2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/80 dated 30 /05/2017

VS

विनीद कुमार कश्यप
VINOD KUMAR KASHYAP
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BSJ

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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017- Case No. 17/25/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510401352 dated 19.01.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of 3LPE coating and Concrete Weight Coating (CWC) in export item at Sl. No. 1.
3. Detailed calculations/basis for the quantities of coating and lining materials(Import items at Sl. No. 3 to 8, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.
4. Basis for the quantity of import item at Sl. No.9.
5. Difference in export item at Sl. No. 1 and import item at Sl. No. 10 with details of manufacturing activities on import item.

Norms committee may take a view

3-1-512012
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/84 dated 30 /05/2017

विनीत कुमार कश्यप
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Udyog Bhawan, New Delhi-110011

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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017- Case No. 26/2/81 (M/s. Shivalik Bimetal Controls Limited) (Advance Authorization No. 0510401343 dated 19.01.2017)

Advance Authorization may be ratified on repeat basis as their Advance Authorization No. 0510398765 dated 09.06.2016.

Norms committee may take a view

30-5-2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/86 dated 30 /05/2017

VA
विनोद कुमार कश्यप
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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 29/2/81 (M/s Tubex India) (Advance Authorization No. 0510400449 dated 31.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise.
2. Basis/Justification for the quantities of import items

Norms committee may take a view

30.5.2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/91 dated 30/05/2017


विनोद कुमार कश्यप
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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 2/2/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310811005 dated 07.02.2017)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 18 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	78369	7	4852	13	252
2	32775	8	6725	14	233
3	8031	9	1965	15	7715
4	14565	10	1266	16	223
5	15846	11	1506	17	142
6	10142	12	1460	18	4015

- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 87876.54 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1, 2 & 6 to 18.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 22603.8 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 3, 4 & 5.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 18 as claimed by the firm
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 14 & 18, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1, 2, 6, 7 & 8.

Norms committee may take a view

30/5/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/97 dated 30/05/2017

विनोद कुमार कश्यप
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30.5.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/05/2017 - Case No. 15/25/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510401573 dated 08.02.2017)**

Advance Authorization may be ratified as under:

1. Sizes of export items , 3LPP/HSS Coatings and CWC Coating thicknesses, their quantities may be specified as per enclosed Annexure.
2. Total net weight of export items may be specified as 40990 MT.
3. Quantities of import items at Sl. No.1 & 9 may be allowed as applied for being less than 0.14% of FOB value of export items.
4. Import items at Sl. No. 2 to 5, 7 & 8 may be allowed of "relevant grade" as contained in the export items.
5. Quantity of import item at Sl. No. 2 viz. Epoxy Powder of relevant grade may be allowed as 13.969 MT taking clue from SIONs C-1290, C-1291 & C-1292.
6. Quantity of import item at Sl. No. 3 viz. Adhesive of relevant grade may be allowed as 30.634 MT taking clue from SIONs C-1290, C-1291 & C-1292.
7. Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) of relevant grade may be allowed as applied for i.e. 366.102 MT taking clue SIONs C-1290, C-1291 & C-1292.
8. Quantity of import item at Sl. No. 5 viz. Sintered Powder or relevant grade may be allowed as 12.251 MT.
9. Word "Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 1.03 Kgs./Kg. content in export items as claimed by the firm.
10. Quantity of import item at Sl. No. 7 viz. Cement may be allowed as 4028 MT as 1.05 Kgs./kg. content in export items.
11. Quantity of import item at Sl. No. 8 viz. Epoxy Paint of relevant Grade may be allowed as 5140 Litres .
12. Import items at Sl. No. 10 to 18 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

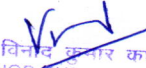
30/05/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/98 dated 30/05/2017


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Annexure-4									
Total Coating/lining area in Export Item SI No. 1									
OD (MM)	Length (M)	Thickness	Area (m ²)		3LPP Coating Thickness (MM)	HSS Coating Thickness (MM)	CWC Coating Thickness (MM)	Remarks	
			(227)XPipe DIA	Meter In MTR					
0.168	3288.200		1738.574		2.50			3LPP Coating	
0.168	5427.000		2869.425		2.50			3LPP Coating	
0.168	148.800		78.675		2.50			3LPP Coating	
0.219	48425.000		33328.314		3.00			3LPP Coating	
0.356	1085.200		1212.334		3.50			3LPP Coating	
0.406	61206.900		78145.679		3.50			3LPP Coating	
	119581.100		117373.001						
0.1753	5111.200						60	CWC Coating on 3LPP Coated Pipes	
0.1753	148.800						45	CWC Coating on 3LPP Coated Pipes	
0.1733	3288.230						30	CWC Coating on 3LPP Coated Pipes	
0.1733	148.800						30	CWC Coating on 3LPP Coated Pipes	
0.1743	100.000						30	CWC Coating on 3LPP Coated Pipes	
0.1743	67.000						40	CWC Coating on 3LPP Coated Pipes	
0.2251	26927.200						30	CWC Coating on 3LPP Coated Pipes	
0.2251	148.800						30	CWC Coating on 3LPP Coated Pipes	
0.2251	100.000						30	CWC Coating on 3LPP Coated Pipes	
0.2251	7030.200						45	CWC Coating on 3LPP Coated Pipes	
0.2251	234.200						35	CWC Coating on 3LPP Coated Pipes	
0.2251	100.000						35	CWC Coating on 3LPP Coated Pipes	
0.2261	1689.000						35	CWC Coating on 3LPP Coated Pipes	
0.2261	161.000						30	CWC Coating on 3LPP Coated Pipes	
0.2261	136.600						30	CWC Coating on 3LPP Coated Pipes	
0.2261	4404.200						35	CWC Coating on 3LPP Coated Pipes	
0.2261	136.600						30	CWC Coating on 3LPP Coated Pipes	
0.2241	100.000						30	CWC Coating on 3LPP Coated Pipes	
0.2251	6941.400						30	CWC Coating on 3LPP Coated Pipes	
0.2251	148.800						30	CWC Coating on 3LPP Coated Pipes	
0.2251	100.000						30	CWC Coating on 3LPP Coated Pipes	
0.2251	67.000						30	CWC Coating on 3LPP Coated Pipes	
0.3626	881.400						30	CWC Coating on 3LPP Coated Pipes	
0.3626	148.800						30	CWC Coating on 3LPP Coated Pipes	
0.3626	55.000						30	CWC Coating on 3LPP Coated Pipes	



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OD (MM)	Length (M)	Thickness	Area (m ²)		3LPP Coating Thickness (MM)	HSS Coating Thickness (MM)	CWC Coating Thickness (MM)	Remarks
			(227)X Pipe DIA	Meter In MTR				
0.4134	3406.400						40	CWC Coating on 3LPP Coated Pipes
0.4114	222.000						30	CWC Coating on 3LPP Coated Pipes
0.4114	100.000						30	CWC Coating on 3LPP Coated Pipes
0.4114	67.000						30	CWC Coating on 3LPP Coated Pipes
0.4114	3305.400						50	CWC Coating on 3LPP Coated Pipes
0.4124	148.800						30	CWC Coating on 3LPP Coated Pipes
0.4124	67.000						30	CWC Coating on 3LPP Coated Pipes
0.4124	148.800						30	CWC Coating on 3LPP Coated Pipes
0.4124	136.800						30	CWC Coating on 3LPP Coated Pipes
0.4134	24.200						30	CWC Coating on 3LPP Coated Pipes
0.4134	41.000						70	CWC Coating on 3LPP Coated Pipes
0.4134	30742.200						60	CWC Coating on 3LPP Coated Pipes
0.4134	12800.000						45	CWC Coating on 3LPP Coated Pipes
0.4134	9997.490					2.50	30	CWC Coating on HSS Coated Bends
0.1733	14.908					2.50	30	CWC Coating on HSS Coated Bends
0.1733	13.816					2.50	30	CWC Coating on HSS Coated Bends
0.1733	4.454					2.50	30	CWC Coating on HSS Coated Bends
0.1733	13.816					2.50	30	CWC Coating on HSS Coated Bends
0.2241	6.524					2.50	30	CWC Coating on HSS Coated Bends
0.2241	23.357					2.50	30	CWC Coating on HSS Coated Bends
0.2241	13.155					2.50	30	CWC Coating on HSS Coated Bends
0.2241	35.038					2.50	30	CWC Coating on HSS Coated Bends
0.2241	8.155					2.50	30	CWC Coating on HSS Coated Bends
0.2241	19.464					2.50	30	CWC Coating on HSS Coated Bends
0.2241	8.155					2.50	30	CWC Coating on HSS Coated Bends
0.2241	27.250					2.50	30	CWC Coating on HSS Coated Bends
0.2241	7.893					2.50	30	CWC Coating on HSS Coated Bends
0.2241	19.464					2.50	30	CWC Coating on HSS Coated Bends
0.3606	9.072					2.50	30	CWC Coating on HSS Coated Bends
0.3606	30.433					2.50	30	CWC Coating on HSS Coated Bends
0.4114	15.852					2.50	30	CWC Coating on HSS Coated Bends
0.4114	44.088					2.50	30	CWC Coating on HSS Coated Bends
0.4114	9.511					2.50	30	CWC Coating on HSS Coated Bends
0.4114	22.044					2.50	30	CWC Coating on HSS Coated Bends

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OD (MM)	Length (M)	Thickness	Area (m ²)	3LPP Coating Thickness (MM)	HSS Coating Thickness (MM)	CWC Coating Thickness (MM)	Remarks
			(22/7)X Pipe DIA Meter in MTR				
0.4114	9.511				2.50	30	CWC Coating on HSS Coated Bends
0.4114	33.068				2.50	30	CWC Coating on HSS Coated Bends
	119970.1459						



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101
30.5.2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Voistalpine VAE VKN Ltd for
ratification of norms of AA No 0510401633 dt 14-02-17

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Voistalpine VAE VKN Ltd. The firm has submitted request for ratification of norms for export two models of "TURNOUT EW". It is observed that though the firm proposes to import similar item at item no 14 & 15 and 31 & 32, the wastage sought is different. The firm has not submitted the calculation. It is observed that following information following information as per Technical Details II in appendix 4E of application is not available.

1. Sl no c) & e) for components
2. Sl no b) of Raw materials /Consumables(B).

In view of this Office is unable to offer comments. DGFT may dispose the request as per their policy/procedure. Accordingly the reference may be deleted from the pendency list of this department.

This issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
15-05-17

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(44)/14/ -TSW(B)

dated


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Department of Industrial Policy & Promotion
(TSW)

102
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 30/25/81 (M/s Arjan Impex Pvt. Ltd.) (Advance Authorization No. 0510401660 dated 15.02.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 123000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 135300 Kgs. as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

30-5-2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/102 dated 30/05/2017

VN
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Department of Industrial Policy & Promotion
(TSW)

103

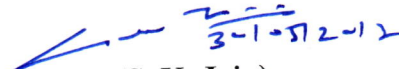
30.5-2017

NC Meeting dated 30/05/2017 - Case No. 1/2/81 (M/s Apar Industries Limited)
(Advance Authorization No. 3410042939 dated 16.02.2017)

Advance Authorisation may be ratified as under:

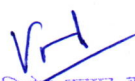
1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 2064.691 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
2. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 423.392 MT as 1.01 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/103 dated 30/05/2017


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Department of Industrial Policy & Promotion
(TSW)

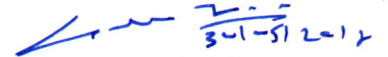
105
30-5-2017

NC Meeting dated 30/05/2017- Case No. 25/25/81 (M/s Essar Ferro Alloys Company)
(Advance Authorization No. 0510401774 dated 23.02.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/105 dated 30/05/2017


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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 6/5/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064714 dated 23.02.2017)

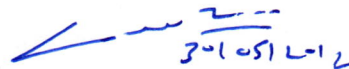
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	80	5	1603	9	1963	13	869
2	80	6	1962	10	2715	14	3413
3	80	7	480	11	3537	15	119
4	2190	8	2230	12	2715	16	242

- Words "Copper Conductor, voltage rating 600 V" may be suffixed with the description of export products at Sl. No. 1 to 3, 9, 14 & 16.
- Words "Copper Conductor, voltage rating 300 V" may be suffixed with the description of export products at Sl. No. 4 to 8, 10 to 13 & 15.
- Quantities of import items at Sl. No 1, 3, 5, 7, 21, 35, 48, 54, 68, 79, 93, 107, 121, 127, 138 & 144 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 16 respectively.
- Quantities of import items (PVC Compound) may be allowed on net to net basis as claimed by the firm. Accordingly quantity of import item at Sl. No. 10 may be restricted to 4314.7 Kgs..
- Quantities of import items (Polyamide Nylon) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (GI Wire) may be allowed inclusive of 0.3 % wastage as claimed by the firm.
- Quantities of import items (Polyster Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (Auminium Mylar Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/108 dated 30/05/2017


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30-5-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 20/5/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064737 dated 01.03.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	150	7	195	13	138
2	172	8	310	14	587
3	272	9	545	15	887
4	347	10	403	16	250
5	413	11	486	17	382
6	180	12	671		

2. Words "Copper conductor, PVC insulated, un-armoured, voltage rating 225V" may be suffixed with the description of export products at Sl. No. 1 to 13.
3. Words "Copper conductor, PVC insulated, armoured, voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 14 & 15.
4. Words "Copper conductor, PVC insulated, un-armoured, voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 16 & 17.
5. Quantities of import items at Sl. No. 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21, 23, 25, 27, 30, 33 & 35 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 17 respectively.
6. Quantities of import items at Sl. No 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 31,, 34 & 36 viz. PVC Compound may be allowed on net to net basis as claimed by the firm, for export items at Sl. No. 1 to 27 respectively.
7. Quantities of import items at Sl. No. 29 & 32 viz. GI Wire may be inclusive of 0.3 % wastage as claimed by the firm, for export items at Sl. No. 14 & 15 respectively.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/110 dated 30/05/2017

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Department of Industrial Policy & Promotion
(TSW)

121
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 1/5/81 (M/s Siechem Technologies Pvt. Limited)
(Advance Authorization No. 0410162938 dated 29.03.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6177.35 Kgs.
taking clue from Engineering Tables 4 & 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/121 dated 30/05/2017


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(TSW)

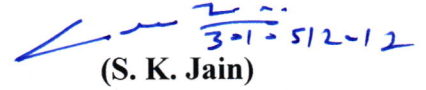
125
30-5-2017

NC Meeting dated 30/05/2017- Case No. 4/5/81 (M/s Ultra Foil) (Advance Authorization No. 0510402140 dated 03.04.2017)

Advance Authorisation may be ratified as under on repeat basis as per firm's Advance Authorization No. 0510400783 dated 14.12.2016 ratified in NC meeting No. 02/81 dated 18/04/2017:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in export item as claimed by the firm

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/125 dated 30 /05/2017


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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Department of Industrial Policy & Promotion
(TSW)

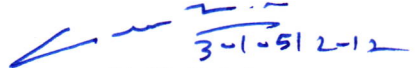
127
30-5-2017

NC Meeting dated 30/05/2017- Case No. 24/5/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310812436 dated 11.04.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/127 dated 30/05/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

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30-5-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/05/2017 - Case No. 30/5/81 (M/s Rajguru Enterprises Pvt. Ltd.)
(Advance Authorization No. 0310812461 dated 12.04.2017)**

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 71500 Kgs. of Cold Rolled Stainless Steel" may be suffixed with the description of export items.
2. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 & 2 and quantities of import items at Sl. No. 1 & 2 put together may be allowed as 93000 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/128 dated 30/05/2017


विनोद कुमार कश्यप
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Department of Industrial Policy & Promotion
(TSW)

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30-5-2017

NC Meeting dated 30/05/2017 - Case No. 33/5/81 (M/s Bhandari Foils & Tubes Ltd.)
(Advance Authorization No. 0310812490 dated 13.04.2017)

Firm may be asked to submit the following information:

1. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

Norms committee may take a view

3-1-5/2-12

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/129 dated 30/05/2017

VN
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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BJS
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Department of Industrial Policy & Promotion
(TSW)

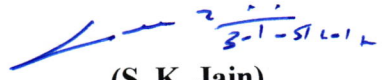
130
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 34/5/81 (M/s Bhandari Foils & Tubes Ltd.)
(Advance Authorization No. 0310812489 dated 13.04.2017)

Firm may be asked to submit the following information:

1. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/130 dated 30/05/2017


विनोद कुमार कश्यप
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Department of Industrial Policy & Promotion
(TSW)

131
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 2/5/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410162998 dated 19.04.2017)

Advance Authorisation may be ratified as under:

1. Words "Relevant " may be prefixed with the description of import item and its quantity may be allowed as 1.02 Kgs./Kg. content in export item, as claimed by the applicant.

Norms committee may take a view

30-5-17

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/42/2017-TSW/131 dated 30/05/2017

VK
विनोद कुमार कश्यप
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BSJ
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Department of Industrial Policy & Promotion
(TSW)

133
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 15/5/81 (M/s Kumar Steels Inc) (Advance Authorization No. 0510402351 dated 26.04.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 94546 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 104000 Kgs. as 1.10 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/133 dated 30/05/2017


विनोद कुमार कश्यप
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(TSW)

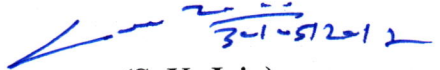
134
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 25/5/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310812844 dated 26.04.2017)

Firm may be asked to submit the following information:

1. Correct quantity of export item at Sl. No. 4 i.e. whether 12 Kms or 1584 Kms.
2. Correct quantity of export item at Sl. No. 5 i.e. whether 9 Kms or 540 Kms
3. Conductor materials for cables at Sl. No. 3, 4 & 5 of export items.
4. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
5. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
6. Material balancing viz. net content of each imported and indigenous input, export product wise.
7. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/134 dated 30/05/2017


विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi-110011

Department of Industrial Policy & Promotion
(TSW)

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30-5-2017

NC Meeting dated 30 /05/2017- Case No. 27/2/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310812808 dated 26.04.2017)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 %.
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view

30/05/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/135 dated 30 /05/2017

विनोद कुमार कश्यप
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बलजीत सिंह /BALJIT SINGH
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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30-5-2017

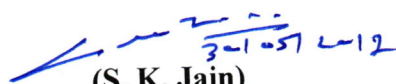
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 30/05/2017 - Case No. 29/5/81 (M/s Param Industries) (Advance Authorization No. 0310812841 dated 26.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/42/2017-TSW/136 dated 30/05/2017


विनीत कुमार कश्यप
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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30-5-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 28/5/81 (M/s Param Industries) (Advance Authorization No. 0310812943 dated 28.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format, export product wise.
2. Area of export items & import items.
3. Thickness of import items at Sl. No. 1 & 2 .

Norms committee may take a view

2-1
30/05/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/42/2017-TSW/137 dated 30 /05/2017

V.K.
विनोद कुमार कश्यप
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R.S.
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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30-5-2017

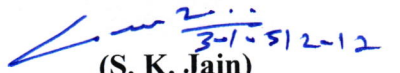
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/05/2017- Case No. 10/5/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510402406 dated 01.05.2017)**

Advance Authorisation may be ratified as under:

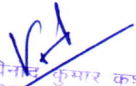
1. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 25.
2. Quantity of import item at Sl. No.2 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 20 to 25.
3. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 25.
4. Quantity of import item at Sl. No. 4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 25.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/140 dated 30 /05/2017


विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi


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Department of Industrial Policy & Promotion
(TSW)

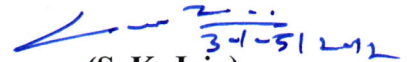
141
30-5-2017

NC Meeting dated 30/05/2017- Case No. 11/5/81 (M/s JMW India (P) Limited)
(Advance Authorization No. 0510402423 dated 02.05.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 204000 Kgs., as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1189.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/141 dated 30/05/2017


विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi-110011

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30-5-2017

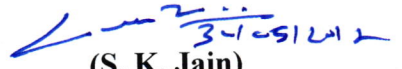
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 12/5/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402415 dated 02.05.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/142 dated 30/05/2017


विनोद कुमार कश्यप
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Foreign Trade Development Officer
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

143
30-5-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017 - Case No. 14/5/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402454 dated 04.05.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

2-
3-1051 L-12

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/143 dated 30/05/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
अर्थशास्त्र विभाग, वाणिज्य एवं उद्योग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

Department of Industrial Policy & Promotion
(TSW)

144
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 13/5/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402455 dated 04.05.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 16340.9 Kgs. as per Engineering Table 5 .

Norms committee may take a view

3-1-51212

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/144 dated 30 /05/2017

VK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग, उद्योग मंत्रालय
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

BSJ
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

145
30-5-2017

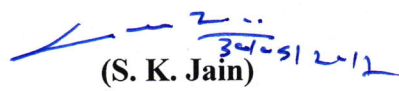
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 30/05/2017 - Case No. 16/5/81 (M/s DMW Exports Pvt. Ltd.) (Advance Authorization No. 0510402465 dated 05.05.2017)

Advance Authorisation may be ratified as under:

1. Words " of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 100100 Kgs. as 1.10 Kgs./Kg. content in export item.

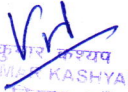
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/145 dated 30 /05/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Department of Industrial Policy & Promotion
(TSW)

147
30-5-2017

NC Meeting dated 30/05/2017 - Case No. 31/5/81 (M/s Mitesh Metal Industries) (Advance Authorization No. 0310813087 dated 05.05.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 145794.3 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item 1.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 156000 Kgs. as 1.07 Kgs./Kg. content in export item.

Norms committee may take a view

31-5-2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/147 dated 30/05/2017

Vinod Kumar Kashyap
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce
Udyog Bhawan, New Delhi

Baljit Singh / BALJIT SINGH
बलजीत सिंह / बलजीत सिंह
Deputy Director General of Foreign Trade
उप महा निदेशक विदेश व्यापार
विदेश व्यापार महानिदेशालय
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